

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)

Notification No. 547 of 2024/RG/LP.

Dated: 04-04-2024.

Subject: Transfer of Advocate License.

In pursuance of Bar Council of India Resolution No.1-J/2022 (Transfer) dated 30th December, 2022, **Ms. Diksha Thapa**, Advocate D/O Sh. Man Bhadur Thapa R/O 20/12, tehsil Road, Tehsil Akhnoor, District Jammu-181201, upon transfer of her enrolment from Bar Council of Punjab & Haryana is brought on the roll of Jammu and Kashmir Bar Council.

By Order.

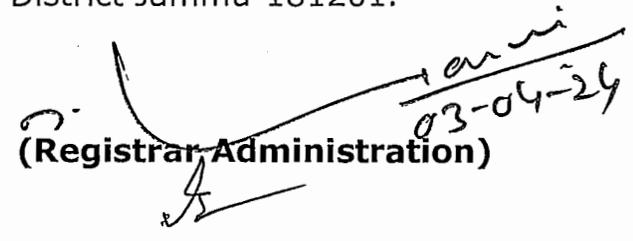

(Registrar Administration)
High Court of J&K and Ladakh

No. 12684-90/LP-

Dated 4-04-2024.

Copy forwarded to the:-

1. Principal District & Sessions Judge, Jammu.
2. Secretary Bar Council of India, New Delhi for information and necessary action. This is in reference to your communication No.BCI:D:5963/2022 (En. Tr. No.1049/2022) dated 08.10.2022.
3. Secretary Bar Council of Punjab & Haryana, Chandigarh. This is in reference to your Ref. No.9004/2024 dated 05.03.2024 for information.
4. Registrar (Computers), High Court of J&K and Ladakh, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
6. President, J&K High Court Bar Association, Jammu/Srinagar.
7. **Ms. Diksha Thapa**, Advocate D/O Sh. Man Bhadur Thapa R/O 20/12, tehsil Road, Tehsil Akhnoor, District Jammu-181201.


(Registrar Administration)